

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

**CONTEMPT PETITION NO.170/00017/2021
IN
ORIGINAL APPLICATION NO.170/00474/2019**

DATED THIS THE 22ND OF MARCH, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Smt. Rekha A.C.,
W/o Prasad H.R.,
Aged about 31 years,
GDS MD/MC, Abbana BO A/w Ballupete SO,
Hassan District,
R/o Chandanahalli Village,
Palya PO, Alur Taluk,
Hassan District-573 218.Petitioner.

(By Shri B.S. Venkatesh Kumar, Counsel for the Petitioner)
Vs.

1. Shri Pradipta Kumar Bisoi,
Secretary to Government,
Department of Posts,
Ministry of Communications & Information Technology,
Dak Bhavan, Parliament Street,
New Delhi-110 001

2. Shri Narayan,
Superintendent of Post Offices,
Hassan Division, Hassan-573 201.

3. Shri Rajendra Prasad,
Post Master General,
South Karnataka Circle,
GPO Building, Bangalore-560 001.

4. Smt Sharadha Sampath,
Chief Post Master General,
Karnataka Circle,
Palace Road, Bangalore-560 001. Respondents

(By Shri M.V. Rao, Counsel for the Respondents)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset Shri M.V. Rao, learned counsel for the respondents has submitted that pursuant to order dated 02.03.2020 passed by this Tribunal in OA.No.474/2019, the respondents have earnestly considered the applicant's grievances and passed an order dated 30.07.2020. A copy of the said order has been produced on record along with the reply statement dated 16.03.2021.

2. Issuance of the order dated 30.07.2021 has not been disputed by Shri B.S. Venkatesh Kumar, learned counsel for the Petitioner.

3. In view of the above, the Contempt Petition is disposed of as having been rendered infructuous. However, the petitioner shall be at liberty to lay a challenge to the order dated 30.07.2020 in case she still remains dissatisfied.

4. Rule of the court is discharged.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

Vmr.